

Action Taken Report

In the matter before the Hon'ble NGT Order O.A No.909 of 2019 i.e. Sushant Tripathi, Akhil Bhartiya Yuva Sangathan, Gujarat President V/s State of Gujarat.

1) Major points in complaint:

Pollution caused by Devesh Paper Mill, Plot No. 422/3, GIDC Pandesara, opposite kanaiya DYG Mill, Surat-394221, Gujarat and causing dust/air pollution resulting in hazard to the inhabitants of the area.

2) Direction:

As per order dated: 31.10.2019 “ Let the Central Pollution Control Board (CPCB) and the Gujarat State Pollution Control Board (GSPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report ”.

3) Latest status of the Industries:

- I. Regional Directorate (W) of CPCB and Regional Office-Surat of GPCB have visited the unit with reference to verification on dated: 14.11.2019. and Date:19.11.2019.
- II. At the time of visit on Date:14.11.2019 the ladder and the resting platform provided in the stack was not as per the guidelines so after communication received from the unit through e-mail date:18.11.2019 regarding the repairing work is done and unit has started its operation the unit is again visited jointly on date:19.11.2019.
- III. Salient features of the inspection report is as follows:
 - a. M/s. Devesh Paper Mill is engaged in the manufacturing kraft Paper from waste paper -2550 MT/Month
 - b. During visit on date:14.11.2019 production and boiler (8 TPH) of M/s. Devesh Paper Mill were found non-operational and pulper motor was under repairing work.
 - c. After receiving the communication regarding starting of production and boiler through e-mail date:18.11.2019 the unit is again visited jointly on date:19.11.2019.
 - d. Provided stack attached to the boiler (8 TPH) of M/s. Devesh Paper Mill has also been used by another unit named M/s. J. R. Sythetics Pvt. Ltd., located at the same plot (Plot no.422/3, 422/4, GIDC Pandesara-394221), for also emitting the flue gas generated from its coal fired boiler of capacity 4 TPH and Thermopack of 2000U capacity.
 - e. M/s. J.R. Sythetics Pvt.Ltd is engaged in manufacturing of Dyeing & Printing of Art Silk Cloth-95,000 Meter/Day.

- f. Cyclone separator, Bag filter and wet scrubber are provided as Air Pollution Control Devices with the Steam Boiler (8 TPH) of M/s. Devesh Paper Mill. Where as Air pre heater, cyclone separator, bag filter and water scrubber are provided as Air Pollution Control Devices with the Steam Boiler (4 TPH) and Air pre heater, cyclone separator, bag filter and water scrubber are provided as Air Pollution Control Devices with the Thermopack of 2000U capacity of M/s. J.R. Sythetics Pvt.Ltd. respectively.
- g. Stack monitoring and sampling is carried out from this common stack on 19-11-2019. The results are as under:

| Location | PM (mg/Nm ³) | SO ₂ (ppm) | NOX (ppm) |
|---|-----------------------------|--------------------------|---------------|
| Common Stack attached to Boiler (8 TPH) of M/s Devesh Paper Mill and Boiler (4 TPH) and Thermopack of M/s J. R. Synthetic Pvt. Ltd. | 664.19 | 57.3 | 178.22 |
| GPCB prescribed standards in CC&A | 150 | 100 | 50 |

- h. Both the units are non-compling with the norms prescribed in Consolidated Consent & Authorization(CC&A).
- i. M/s. Devesh Paper Mill is maintaing ZLD condition as prescribes in CC&A by recycling back thre effluent generated in the process (Pulper).
- j. The Plastic Waste generated/removed from the process of M/s. Devesh Paper Mill is bailed and sent to cement unit.
- k. Gujarat Pollution Control Board hence issued closure direction Under Section 31(A) of the Air Act - 1981 vide letter No. GPCB/CCA-SRT-2135/ID-55130/528486, dated 30-11-2019 to M/s Devesh Paper Mill.
- l. Gujarat Pollution Control Board hence issued closure direction Under Section 31(A) of the Air Act - 1981 vide letter No. GPCB/CCA-SRT-462(3)/ID-20815/528488, dated 30-11-2019 to M/s J. R. Synthetics.
- m. For non compliance with respect to the air emission which is excess then Gujarat Pollution Board prescribed limit, Rs. Five lacs(5,00,000/-) Environmental Damage Compensation is imposed to M/s Devesh Paper Mill and M/s J. R. Synthetics individually.

Encl:- 1) Report of Joint Inspection with Photographs (**Annexure-A**).

2) Direction Under Section 31(A) of the Air Act – 1981 to M/s. Devesh Paper Mill (**Annexure-B**).

3) Direction Under Section 31(A) of the Air Act – 1981 to M/s J. R. Synthetics. (**Annexure-C**).

**REPORT OF JOINT INSPECTION CARRIED OUT AT M/S DEVESH
PAPER MILL, SURAT IN COMPLIANCE OF ORDER OF HON'BLE
NGT, PRINCIPAL BENCH, NEW DELHI**

**IN THE MATTER
OF
SUSHANT TRIPATHI VERSUS M/S STATE OF GUJARAT
ORIGINAL APPLICATION NO. 909/2019**

**SUBMITTED BY
GUJARAT POLLUTION CONTROL BOARD
REGIONAL OFFICE, SURAT
&
CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE (W), VADODARA**

NOVEMBER 2019

REPORT OF JOINT INSPECTION CARRIED OUT AT M/S DEVESH PAPER MILL IN COMPLIANCE OF ORDER OF HON'BLE NGT, PRINCIPAL BENCH, NEW DELHI IN THE MATTER OF SUSHANT TRIPATHI VERSUS STATE OF GUJARAT [OA NO. 909/2019]

1.0 BACKGROUND

Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi passed an order in the matter of Sushant Tripathi versus State of Gujarat [OA No. 909/2019] on 31st October 2019 (*Annexure-I*). The matter is based on the proceedings initiated by Hon'ble NGT on receipt of complaint from the applicant alleging that M/s Devesh Paper Mills is causing dust/air pollution resulting in hazard to the inhabitants of the area. Hon'ble NGT directed Central Pollution Control Board (CPCB) and Gujarat Pollution Control Board (GPCB) to look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter. GPCB is Nodal Agency for this matter.

In accordance to the order of Hon'ble NGT, the joint inspecting team comprising of the following officials from Central Pollution Control Board, Regional Directorate (West) [RD W]] of and Gujarat Pollution Control Board (GPCB), Regional Office- Surat, inspected M/s Devesh paper Mill, Surat, on 14/11/2019 and 18/11/2019:

1. Ms. Kavitha B. V., Scientist – D, CPCB, RD(W), Vadodara
2. Sh. Manoj Sharma, SSA, CPCB, RD(W), Vadodara
3. Sh. Anantha N. S., SSA, CPCB, RD(W), Vadodara
4. Sh. Dharmesh Rana, SLA, CPCB, RD(W), Vadodara
5. Sh. M. B. Ahir, Scientific Officer, GPCB, Regional Office-Surat
6. Ms. Manali B Desai, AEE, GPCB, Regional Office-Surat

Sh. Ashish Tulsian, Director of the unit was present during the visit and provided the required information.

2.0 ABOUT THE INDUSTRY: M/S DEVESH PAPER MILL

M/s Devesh Paper Mill (hereinafter referred as the unit in the report) is located at Plot No. 422/3, GIDC, Pandesara – 394221, a.: Surat City, Dist.; Surat, Gujarat. The unit is engaged in the manufacturing of krafy paper from waste paper. The process diagram is given as below:

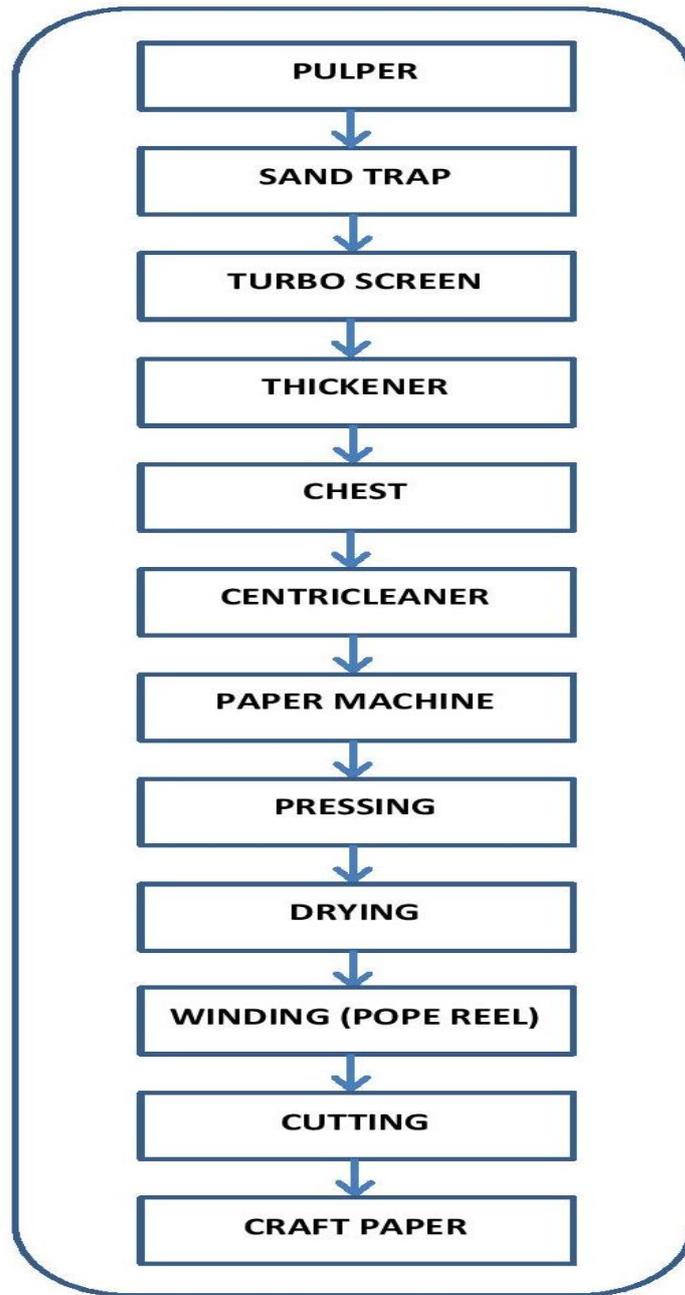


Figure-1: Process Flow Diagram of Craft Paper Production

Unit has obtained Consolidated Consent & Authorization (CC&A) from GPCB vide consent Order AWH-98560, dated No. 07/01/2019 (***Annexure-1***) for the production of following product:

| Sr. No. | Product | Quantity |
|---------|-------------|---------------|
| 1 | Kraft Paper | 2550 MT/Month |

CC&A has been issued to the unit in the name of M/s Natural Paper Mill, which is valid up to 09/12/2023. Unit submitted request to GPCB to change the name of the unit from M/s Natural Paper Mill to M/s Devesh Paper Mill and GPCB has permitted unit to change the name as per request vide letter No. CCA-SRT-2135/ID-55130/501054, dated 04/04/2019 (**Annexure-II**).

3.0 FINDING AND OBSERVATIONS

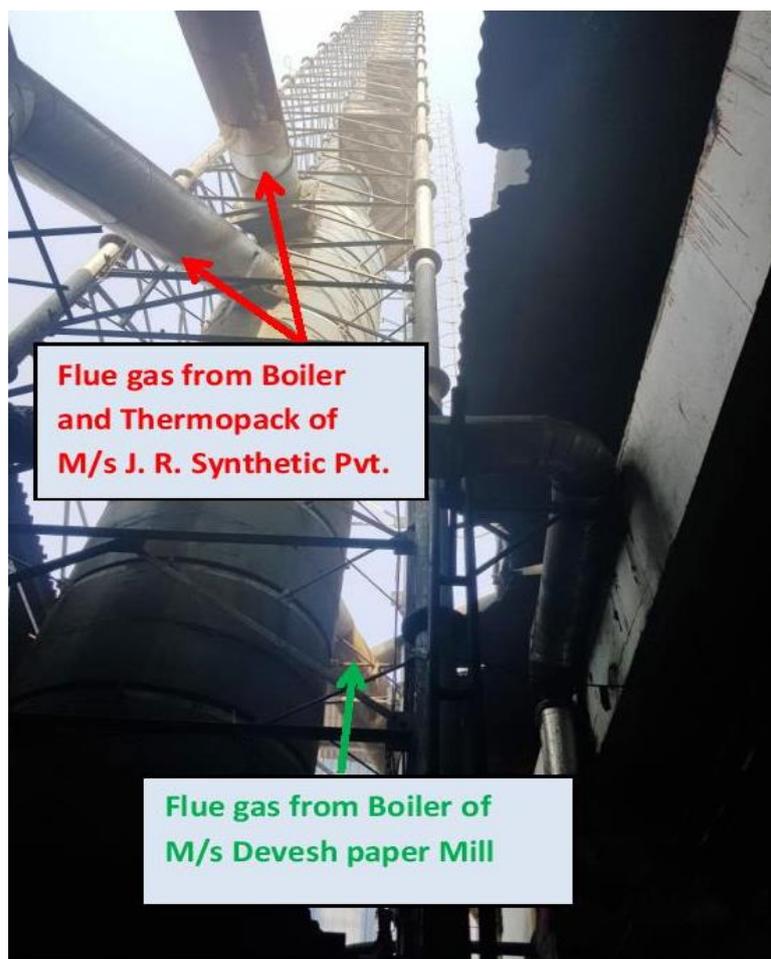
3.1 STATUS OF AIR EMISSIONS

The inspecting team visited the unit on 14/11/2019 to verify the air pollution caused by the unit as directed in the Hon'ble NGT order dated 31/10/2019. It was observed during the visit that unit has installed a stack (chimney) of 37 m height for flue gas emission generated from the Boiler. Unit has installed and operating the coal fired Boiler of capacity 8 TPH for producing the steam used in paper manufacturing process. During visit it was found that stack mentioned above has also been used by another unit named M/s J.R. Synthetics Pvt. Ltd., located at the same plot (Plot No.:422/3, 422/4, GIDC, Pandesara – 394221), for emitting the flue gas generated from the coal fired Boiler of capacity 4 TPH and Thermopack of 2000U capacity.

M/s J.R. Synthetic Pvt. Ltd. has obtained CC&A from GPCB vide Consent Order No. AWH-104353, dated 01/10/2019 (**Annexure-III**) for the production of following product:

| Sr. No. | Product | Quantity |
|----------------|-------------------------------------|-------------------|
| 1 | Dyeing & Printing of Art Silk Cloth | 95,000 Meters/Day |

As per the CC&A issued to M/s Devesh Paper Mill and M/s J. R. Synthetic Pvt. Ltd., have to install separate stacks. Unit has informed that it has submitted the undertaking to GPCB mentioning that M/s Devesh Paper Mill and M/s J. R. Synthetic Pvt. Ltd., will use common stack for both units and will be jointly responsible for any air pollution arising from both units. The copy of undertaking submitted by the unit is placed at **Annexure-IV**. However, GPCB has not issued/granted permission for this arrangement of common stack to be used by said two units. Common stack used by both the units for flue gas emission after APCD is shown in **Photograph-1**.



Photograph-1: Common stack used for flue gas emission by M/s Devesh Paper Mill & M/s J. R. synthesis Pvt. Ltd.

3.2 AIR POLLUTION CONTROL DEVICES (APCDs) INSTALLED BY M/S DEVESH PAPER MILL & M/S J.R. SYNTHETIC PVT. LTD., FOR CONTROL OF AIR EMISSIONS

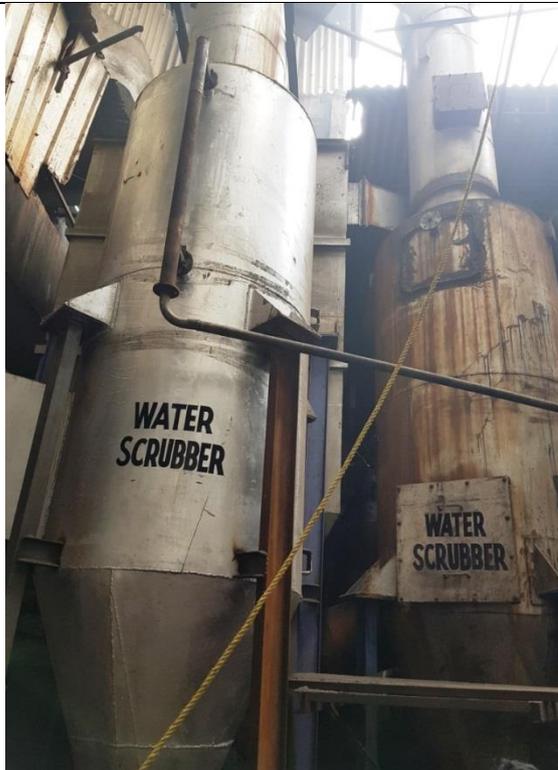
The following APCDs are installed with the boilers and the thermopack, at M/S DEVESH PAPER MILL & M/S J.R. SYNTHETIC PVT. LTD.:

| S. No. | Unit | Boiler/Thermopack | APCD Provided |
|---------------|-------------------------------|--------------------------|--|
| 1 | M/s Devesh Paper Mill | Boiler (8 TPH) | Cyclone separator, bag filter and wet scrubber |
| 2 | M/s J. R. Synthetic Pvt. Ltd. | Boiler (4 TPH) | Air pre heater, cyclone separator, bag filter and water scrubber |
| | | Thermopack (2000 U) | air pre heater, cyclone separator, bag filter and water scrubber |

Photograph-2 shows the APCD installed at M/s Devesh Paper Mills and Photograph-3 and Photographs-4 shows the APCD installed at M/s J. R. Synthetics Pvt. Ltd.



Photograph-2: APCD installed at M/s Devesh Paper Mill



Photograph-3: APCD (Water Scrubber) Installed at M/s J. R. synthetics Pvt. Ltd.



Photograph-4: APCD (Bag Filter) Installed at M/s J. R. synthetics Pvt. Ltd.

3.3 STACK MONITORING AND ANALYSIS RESULTS:

The CPCB and GPCB team visited the unit (M/s Devesh Paper Mill) on 14/11/2019 for carrying out the inspection. Production and Boiler (8 TPH) of M/s Devesh Paper Mill was non-operational during the team's visit. Unit submitted the letter (**Annexure-V**) mentioning that the unit is non-operational

due to pulper motor repairing work and unit will intimate once the operation resumes. Hence, inspection team did not carry out the stack monitoring on 14/11/2019, as the flue gas of M/s J. R. Synthetic Pvt. Ltd., only was being discharged through the common stack. Subsequently, the unit sent a communication (Annexure-VI) through e-mail dated 18/11/2019 stating that the repairing work is done and unit has started its operation.

On receiving above communication from the unit, the joint inspecting team of CPCB and GPCB visited the unit again on 19/11/2019 and carried out the stack monitoring of the common stack attached to Boiler (8 TPH) of M/s Devesh Paper Mill and Boiler (4 TPH) and Thermopack of M/s J. R. Synthetic Pvt. Ltd. the analysis report of the sample collected from the above mentioned stack is given in the table below:

| Location | PM (mg/Nm³) | SO₂ (ppm) | NO_x (ppm) |
|---|-----------------------------------|---------------------------------|---------------------------------|
| Common Stack attached to Boiler (8 TPH) of M/s Devesh Paper Mill and Boiler (4 TPH) and Thermopack of M/s J. R. Synthetic Pvt. Ltd. | 664.19 | 57.3 | 178.22 |
| GPCB prescribed standards in CC&A | 150 | 100 | 50 |

As indicated in the above table, unit is non-complying with the norms prescribed in CC&A issued by GPCB for the parameters PM and NO_x.

4.0 OTHER OBSERVATIONS:

- During the visit it was observed that the unit is maintaining ZLD condition as prescribes in CC&A by recycling back the effluent generated in the process (Pulper).
- The plastic waste generated/removed from the process (pulper) is bailed and sent to cement unit (M/s Ambuja Cements Ltd., P. O. Ambuja Nagar, Tal.-kodinar, dist.- Gir somnath, Gujarat) for co-processing.
- During visit to unit on 14/11/2019, observation was made by the inspecting team that the ladder and the resting platform provided in the stack was not as per the guidelines and it was not safe to climb the stack in that condition. During the second visit to the unit on 19/11/2018, it was found that the unit has made

second visit to the unit on 19/11/2018, it was found that the unit has made modifications of the ladder and provided the resting platform as suggested during the previous visit and the stack monitoring was carried out.

- Unit has installed Online Continuous Emission Monitoring system (OCEMS) for the PM parameter and OCEMS displayed the PM concentration as 40.9 mg /Nm³ during stack monitoring.

5.0 CONCLUSION

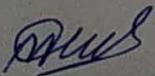
Based on the visit and the stack monitoring carried out, it is concluded that:

- Unit was found non-operation during the visit on 14/11/2019 due to repairing work in pulper motor.
- Unit has common stack with M/s J. R. Synthetic Pvt. Ltd., for flue gas emission without GPCB's consent.
- The inspecting team re-visited the unit on 19/11/2019 and carried out the stack emission monitoring. The analysis reports indicates that the unit is non-complying with the norms prescribed in CC&A issued by GPCB for the parameters PM and NO_x.

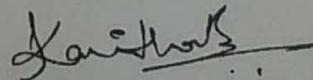
6.0 RECOMMENDATION

Based on the conclusion it is recommended that:

1. GPCB should initiate necessary action against the unit (M/s Devesh Paper Mill) and M/s J. R. Synthetic Pvt. Ltd., in view of using Common stack for flue gas emission without obtaining consent from the Board and non-complying the standards prescribed in CC&A for the parameters PM and NO_x in the common stack.
2. Further GPCB may direct the unit (M/s Devesh Paper Mill) to:
 - Provide separate stacks for individual unit.
 - Take suitable measures to control PM and NO_x emission by properly operating the APCD installed and process optimization of boiler so as to meet the GPCB standards.
 - Calibrate the OCEMS installed for monitoring PM.
 - Install flow meter and PTZ Camera as per CPCB guidelines for ZLD units and to transmit the online data and video streaming to CPCB and GPCB.



(Mohan B. Ahir)
Scientific officer, GPCB, RO- Surat



(Kavitha B. V)
Sc. 'D', CPCB, Vadodara



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

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Website : www.gpcb.gov.in

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. 147745 dated 10/12/2018 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/s. Natural Paper Mill

Plot No:- 422/3, 422/4, GIDC,

Pandesara:- 394221,

Tal:- Chorasi, Dist:- Surat.

1. Consent Order No. AWH-98560 Date of issue: 7/1/2019.
2. The consents shall be valid upto 9/12/2023 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/products:

| Sr. No. | Product | Quantity |
|---------|-------------|---------------|
| 1 | Kraft paper | 2550 MT/Month |

Subject to specific condition:

1. Unit shall maintain zero discharge of wastewater.
2. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
3. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
4. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
5. Industry shall provide dedicated storage facility for fly ash.
6. Industry shall comply with fly ash notification 1999 as amended from time to time.

3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of water: - Borewell.
- 3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 202 KL/Day.
- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 10 KL/Day

Outward No. 297465/2018

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 100 KL/Day.
- 3.5. There shall be no discharge of industrial effluent, industrial effluent, after necessary treatment, The effluent shall be recycled back into process in PULPER in maintain Zero liquid Discharge.
- 3.6. The quantity of the domestic waste water (Sewage) shall not exceed 5 KL/Day.
- 3.7. Industry shall provide fixed pipeline with flow meter for the reuse of treated effluent and maintain its records.
- 3.8. The quantity of domestic waste water shall not exceed 5 KL/Day.
- 3.9. Domestic effluent shall be disposed off through septic tank/soak pit system.

4. CONDITIONS UNDER THE AIR ACT:

4.1 The following shall be used as a fuel in Steam Boiler.

| Sr. No. | Fuel | Quantity |
|---------|------|--------------|
| 1 | Coal | 740 MT/Month |

- 4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.
- 4.3. The flue gas emission through stack attached to Steam Boiler shall conform to the following standards:

| Stack No. | Stack attached to | Stack height in Meter | Air Pollution Control System | Parameters | Permissible Limit |
|-----------|----------------------|-----------------------|--------------------------------------|--|---|
| 1 | Steam Boiler (8 TPH) | 36.9 | Multi Cyclone Separator & bag filter | Particulate Matter SO ₂ NO _x | 150 mg/NM ³ 100 ppm 50 ppm |

- 4.4. There shall be no process emission from the manufacturing process as well as any other ancillary process.
- 4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal/Lignite & fly ash.
- 4.6. Industry shall comply with Coal handling guideline of the Board.
- 4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.
- 4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source) other than the stack/vent) shall not exceed the following levels.

| PARAMETERS | PERMISSIBLE LIMIT |
|-----------------|-------------------|
| PM 10 | 100 Microgram/M3 |
| PM 2.5 | 60 Microgram/M3 |
| SO ₂ | 80 Microgram/M3 |
| NO _x | 80 Microgram/M3 |

- 4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions. The same shall be open for inspection to/and for use of Board's staff. The chimney(s) etc. its attached to various sources of emission shall be designed by numbers such as S-1, S-2 etc. and these shall be painted/displayed to facilitate identification.
- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

Outward No. 4

5. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

5.1 Authorization order No:- AWH-98560 date of Issue: 7/1/2019.

5.2 M/s. Natural Paper Mill, is hereby granted an authorization to operate facility of below for following hazardous wastes on the premises situated at Plot No:- 422/3, 422/4, GIDC, Pandesara:- 394221, Tal:- Chorasi, Dist:- Surat.

| Sr. No | Waste | Quantity MT/Year | Schedule-1/ Category | Facility |
|--------|--|------------------|----------------------|--|
| 1 | Process waste, residues and sludge | 240 | 21.1 | Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site. |
| 2 | Used or Spent Oil | 400 | 5.1 | Collection, storage, transportation and disposal by selling to Registered re-refiners. |
| 3 | Empty barrels/containers/ liners contaminated with hazardous chemicals/ wastes | 30 | 33.1 | Collection, storage transportation and disposal to authorized decontaminator |

5.3 The authorization shall be valid up to 9/12/2023.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

6. TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of receipt, transportation and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. Application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.

Outward No: 49226/2019

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

7. SPECIFIC CONDITIONS:-

- 7.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 7.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 7.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 7.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 7.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 7.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 7.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicle.

8. GENERAL CONDITIONS:-

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.

Outward No. 492/2015

- 8.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.

For and on behalf of
Gujarat Pollution Control Board


(Sushil Vegda)

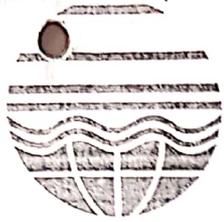
Senior Environmental Engineer

Date:-

NO: GPCB/CTE-SRT-3443/ID_55130/

Issued to:
M/s. Natural Paper Mill
Plot No:- 422/3, 422/4, GIDC,
Pandésara:- 394221,
Tal:- Chorasi, Dist:- Surat.

Outward No: 492465, 28/01/2019



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

NO. CCA-SRT-2135/ ID-55130/ 501054

Date: 4/4/2019

To,

M/s. Natural Paper Mill

Plot no.: 422/3,

GIDC, Pandesara- 394221

Ta.: Surat City

Dist.: Surat.

Sub: - Regarding name change of M/s. M/s. Natural Paper Mill

Ref: - Your letter requesting change in name of industry dated:- 04/09/2017.

In context to above referred letter you have applied for change in name of your industry from M/s. M/s. Natural Paper Mill to M/s. Devesh Paper Mill. Considering the documents submitted by you and as per recommendation by Legal branch, GPCB, you are permitted to change the name of your industry accordingly.

For and on behalf of
Gujarat Pollution Control Board

(Sushil Vegda)

Senior Environmental Engineer

For, Devesh Paper Mill
Prop. J.R. Synthetic (P) Ltd.

Director

Clean Gujarat Green Gujarat

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GUJARAT POLLUTION CONTROL BOARD

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By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. **161113 dated 23-08-2019** for the **Consolidated Consent and Authorization (CC & A)** of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,
M/s. J.R. Synthetics Pvt. Ltd.
Plot No: 422/3, 422/4, GIDC,
Pandesara-394221,
Tal: Chorasi, Dist: Surat.

1. Consent Order No. **AWH-104353** Date of issue: **01-10-2019**.
2. The consents shall be **valid upto 30-06-2024** for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

| Sr. No. | Product | Quantity |
|---------|-------------------------------------|-------------------|
| 1 | Dyeing & Printing of Art Silk Cloth | 95,000 Meters/Day |

Subject to specific condition:

1. Industry shall comply guideline to be issued by Ministry of Environment, Forest and Climate Change in the matter of O.A.No.1038/2018 and Hon NGT order dated 10/07/2019 and 23/08/2019.
 2. Industry shall upgrade APCM as per undertaking dated 17/09/2019.
 3. Give compliance of coal handling guidelines and proposal for scrubber looking to quantum of coal being used/boiler/Thermopack capacity immediately.
 4. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
 5. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
 6. Industry shall provide dedicated storage facility for fly ash.
 7. Industry shall comply with fly ash notification 1999 as amended from time to time.
3. **CONDITIONS UNDER THE WATER ACT:**

- 3.1. Source of Water:- SMC Water Supply.
- 3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 1050 KL/Day.

Page 1 of 8

M/s. J.R. Synthetics Pvt. Ltd. (ID-20815)

Clean Gujarat Green Gujarat
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- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 15 KL/Day.
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 840 KL/Day.(Total Booked load in CETP: 910 KL/Day)
- 3.5. The quantity of domestic waste water shall not exceed 15 KL/Day.
- 3.6. Domestic effluent shall be disposed off through septic tank/soak pit system.
- 3.7. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of M/s. Pandesara Infrastructure Ltd(PIL).

| PARAMETERS | CETP INLET NORMS |
|-------------------------------|------------------|
| PH | 6.5 TO 8.5 |
| Temperature | 40° C |
| Colour (pt.co.scale) in units | 100 units |
| Suspended Solids | 300 mg/l |
| Oil and Grease | 10 mg/l |
| Chlorides | 600 mg/l |
| Phenolic Compounds | 1 mg/l |
| Sulphides | 2 mg/l |
| Ammonical Nitrogen | 50 mg/l |
| Total Chromium | 2 mg/l |
| Hexavalent Chromium | 0.1 mg/l |
| BOD (5 days at 20°C) | 400 mg/l |
| COD | 1000 mg/l |
| Total Dissolved Solids | 2100 mg/l |

- 3.8. The final treated effluent conforming to the above standards shall be fully conveyed into CETP of M/s. Pandesara Infrastructure Ltd(PIL). through underground drainage system of PIL & in no case effluent shall be discharged in to Environment by any means.
- 3.9. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below:-

| PARAMETERS | GPCB NORMS |
|------------------------|------------|
| PH | 6.5 TO 8.5 |
| Temperature | 40° C |
| Suspended Solids | 100 mg/l |
| Oil and Grease | 10 mg/l |
| Total Dissolved Solids | 2100 mg/l |
| Phenolic Compounds | 1 mg/l |
| Sulphides | 2.0 mg/l |
| Ammonical Nitrogen | 50 mg/l |
| Total Chromium | 2 mg/l |
| Hexavalent Chromium | 0.1 mg/l |
| BOD (5 days at 20°C) | 30 mg/l |
| COD | 100 mg/l |



GPCB

GUJARAT POLLUTION CONTROL BOARD

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| | |
|-----------|-----------|
| Chlorides | 600 mg/l |
| Sulphate | 1000 mg/l |

OR

The applicant shall stop or production activities if the effluent is not adequately treated by the CETP of PIL to conform to the standards specified by G.P.C.B.

- 3.10. The applicant shall be responsible for conveyance of entire treated effluent to the CETP of M/s. PIL & due care shall be taken to avoid any leakage or spillage of effluent during conveyance of treated effluent through drain.
- 3.11. Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.
- 3.12. The applicant shall inform renewal/termination of CETP membership well in advance to GPCB.
- 3.13. The applicant shall be required to make storage facilities to store the primary treated effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
- 3.14. The applicant shall make fixed arrangement for loading the effluent after primary treatment to the CETP. The unit shall not keep any by-pass line or system or loose or flexible pipe line for discharging effluent into the under ground drainage system of PIL.
- 3.15. Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be conveyed alongwith industrial effluent to the CETP of PIL.
- 3.16. Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharging in to underground drainage system of PIL.
- 3.17. The ENTIRE quantity of industrial effluent shall have to be conveyed by PIL. In no circumstances the effluent either treated or untreated shall be discharged any where else.
- 3.18. Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 3.19. PIL member unit have to modify / improve performance of existing Effluent treatment facilities for efficiency & adequacy in order to comply with prescribed in let standards.
- 3.20. The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of one month to GPCB & PIL on or before fifth day of the succeeding month.
- 3.21. In case of shut-down of plant for more than three days for any reason, the PIL unit member shall intimate to PIL authority & GPCB well in advance for the better operation & management of CETP.
- 3.22. The authorized representative of PIL may have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of the applicant.
- 3.23. If the PIL authority terminates the membership of the applicant for CETP, the PIL member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the PIL membership is resumed.
- 3.24. The applicant shall put up at the entrance a board displaying PIL membership number & date of joining of PIL, the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of GSECL.

4. **CONDITIONS UNDER THE AIR ACT:**

4.1. The following shall be used as a fuel in Steam Boiler, Thermo Pack, and D.G.Sets respectively.

| Sr. No. | Utility | Fuel | Quantity |
|---------|----------------------------|--------|---------------|
| 1) | Steam Boiler (4 Ton) | Coal | 18 MT/Day |
| 2) | Thermopack (2000 U) | Coal | 18 MT/Day |
| 3) | D.G.Set (380 KVA, 400 KVA) | Diesel | 500 lit/Month |

4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.

4.3. The flue gas emission through stack attached to Steam Boiler, Thermo Pack, and D.G.Sets shall conform to the following standards:

| Stack No. | Stack attached to | Stack height in Meter | Air Pollution Control system | Parameter | Permissible Limit |
|-----------|-------------------------------------|-----------------------|--|-----------------|---|
| 1 | Steam Boiler (4 Ton) | 33.9 (Common Stack) | Teema Cyclone, Air pre heater, 1 st stage water scrubber and 2 nd stage water scrubber + Bag Filter. | PM | 150 mg/NM ³ 100 ppm 50 ppm |
| | SO ₂ | | | | |
| | Thermopack (2000 U) | | Air pre heater, 1 st stage water scrubber and 2 nd stage water scrubber. | PM | 150 mg/NM ³ 100 ppm 50 ppm |
| | | | | SO ₂ | |
| | | | | NO _x | |
| 2 | D.G.Set (380 KVA, 400 KVA) Stand by | 11 | ---- | PM | 150 mg/NM ³ 100 ppm 50 ppm |
| | | | | SO ₂ | |
| | | | | NO _x | |

4.4. There shall be no process emission from the manufacturing process as well as any other ancillary process.

4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal/Lignite & fly ash.

4.6. Industry shall comply with Coal handling guideline of the Board.

4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.

4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source) other than the stack/vent) shall not exceed the following levels.

| PARAMETERS | PERMISSIBLE LIMIT (Microgram/M ³) | |
|--|---|----------------|
| | Annual | 24 Hrs Average |
| Particulate Matter-10 (PM ₁₀) | 60 | 100 |
| Particulate Matter- 2.5 (PM _{2.5}) | 40 | 60 |



GUJARAT POLLUTION CONTROL BOARD

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| | | |
|-----------------|----|----|
| SO ₂ | 50 | 80 |
| NO _x | 40 | 80 |

4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.

4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. D.G. SETS CONDITIONS

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G. Sets standards:-

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

- The minimum height of stack to be provided with each of the generator set shall be $H=h + 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
- Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
- A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

6. **AUTHORIZATION** as per **HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]**

Form for grant of authorization for occupier or operator handling Hazardous waste

6.1 Authorization order No:- AWH-104353 date of Issue: 01-10-2019.

6.2 M/s. J.R. Synthetics Pvt. Ltd. is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 422/3, 422/4, GIDC, Pandesara-394221, Tal: Chorasi, Dist: Surat.

| Sr. No. | Waste | Quantity MT/Year | Schedule-I/ Category | Facility |
|---------|--|------------------|----------------------|--|
| 1 | Chemical Sludge from waste water treatment | 0.350 | 35.3 | Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site. |
| 2 | Used or Spent Oil | 0.350 | 5.1 | Collection, storage, transportation and disposal by selling to Registered re-refiners. |
| 3 | Empty barrels/containers/ liners contaminated with hazardous chemicals/ wastes | 0.510 | 33.1 | Collection, storage transportation and disposal to authorized decontaminator |

6.3 The authorization shall be valid up to 30-06-2024.

6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.6.2 to the industry having valid CCA of this Board.

7. **TERMS AND CONDITIONS OF AUTHORISATION**

7.1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.

7.2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.

7.3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.

7.4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.

7.5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

7.6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"

7.7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.

7.8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous and Other Waste Rules, 2016.

7.9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.



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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

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- 7.10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
 - 7.11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
 - 7.12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
 - 7.13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
 - 7.14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
 - 7.15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
 - 7.16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
 - 7.17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
 - 7.18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
 - 7.19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
 - 7.20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
 - 7.21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
 - 7.22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.
8. **GENERAL CONDITIONS: -**
- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
 - 8.2. Applicant shall also comply with the general conditions given in annexure I.
 - 8.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
 - 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
 - 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the

Page 7 of 8

M/s. J.R. Synthetics Pvt. Ltd. (ID-20815)

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organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.

- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 8.7. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 8.8. In case of change of ownership/management the name and address of the new owners/ partners/directors/proprietor should immediately be intimated to the Board.
- 8.9. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

9. **SPECIFIC CONDITIONS:-**

- 9.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 9.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 9.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 9.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 9.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 9.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 9.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 9.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 9.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

For and on behalf of
Gujarat Pollution Control Board


(Sushil Vegda)

Senior Environmental Engineer

Date:- 16/10/19

NO: GPCB/CCA-SRT-462(3)/ID-20815/ 524571

Issued to:

M/s. J.R. Synthetics Pvt. Ltd.

Plot No: 422/3, 422/4, GIDC,

Pandesara-394221, Tal: Chorasi, Dist: Surat.

Regd. Sr. No.:- 4694

Date:- 22/08/2011



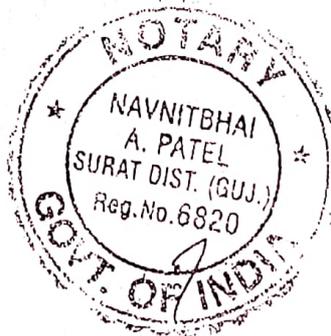
ગુજરાત ગુજરાત GUJARAT

AF 596470

અધ. નં.: ૫૬૧૬ તારીખ:- ૨૨/૦૮/૧૧
 હસ્તાક્ષર :- *[Signature]*
 શ્રીલા એ. વીંબરીયા
 બાબાપુરા, સુરવના સ્ટેમ્પ વેન્ડર
 પ્રસલ સ્ટેમ્પ સાયન્સ નં. ૯/1
[Signature]

દેવેશ પેપર મિલ
 ૪૨૨/૩, ગુજરાત
 પાંદેસરા, સુરત

DEVESH PAPER MILL
 PROP. J. R. SYNTHETIC (P) LTD.
 Plot No. 422/3, G. I. D. C.,
 Pandesara, SURAT-394221

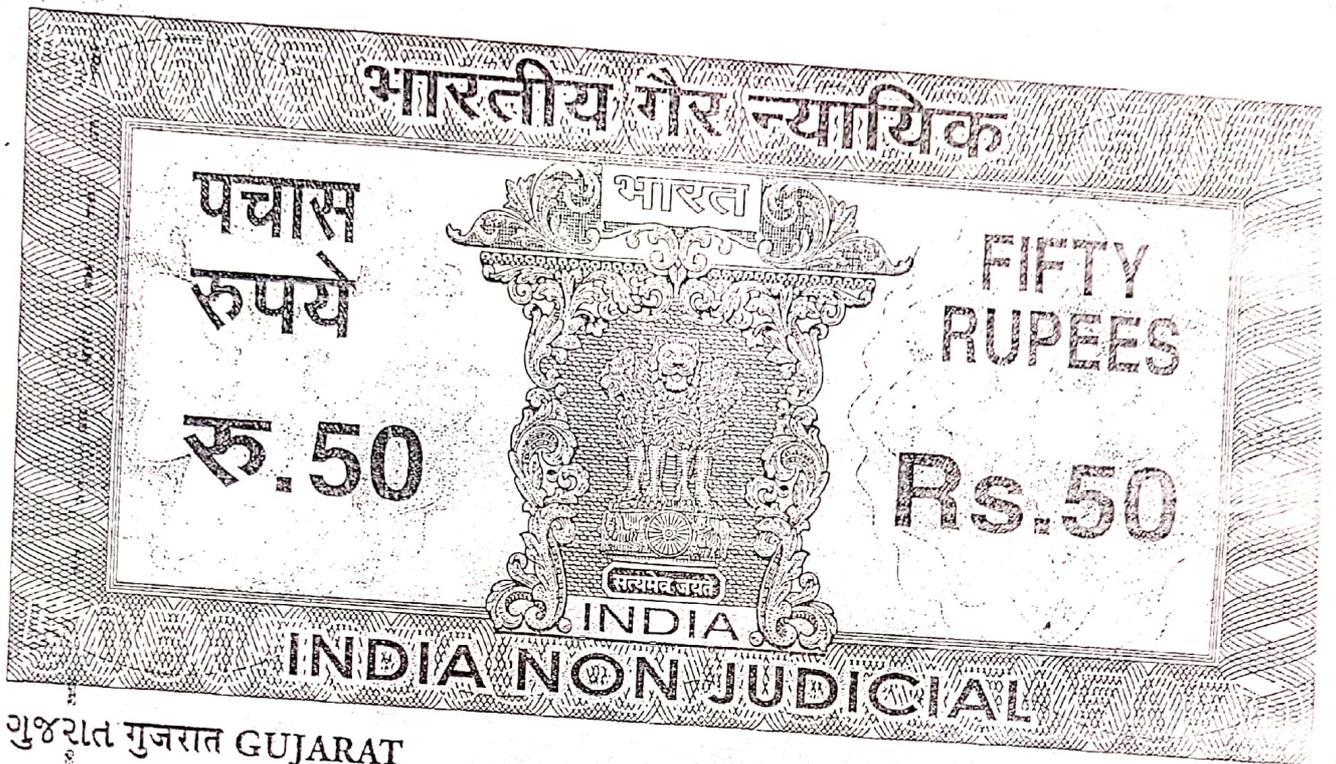


Undertaking

For, Devesh Paper Mill
 Prop. J.R. Synthetic (P) Ltd.

[Signature]

Director



गुजरात गुजरात GUJARAT

AF 596469

सं. नं.: ८८९५ तारीख: २०१२/१२/२५
पता :- दिल्ली रोड
श्रीकां. ओ. वी. अ. अ. अ.
जाकपुरा, सुरवनां स्टेम वेडर
गरल स्टेम वायसन्स नं. ८/१
R.A. M. S. D. M.

दिल्ली रोड पर
४२२/३, गुजरात मंडिरा
गुजरात

DEVESH PAPER MILL
PROP. J. R. SYNTHETIC (P) LTD.
Plot No. 422/3, G. I. D. C.,
Pandesara, SURAT-394221



Undertaking

For, Devesh Paper Mill!
Prop. J.R. Synthetic (P) Ltd.

Director

We, Mr. Ashish B Tulsian, Director of M/s. Devesh Paper Mill (Prop. J.R.Synthetic Pvt.Ltd) Industry Located at Plot No: 422/3, GIDC, Pandesara, Surat - 394221, Gujarat and Mr. Ashish B Tulsian & Mr. Atul B Tulsian Directors of M/s.J.R.Synthetic Pvt.Ltd industry Located at Plot No: 422/4, GIDC, Pandesara, Surat - 394221, Gujarat do hereby jointly undertake as under,

We M/s. Devesh Paper mill are Operating Pulp & Paper Mill at Above mentioned Address. And We M/s. J.R.Synthetic Pvt.Ltd operating Textile Industry at Above Mentioned Address. We would like to inform you that we have Installed Adequate capacity of Environmental management system in both unit. We have installed Air pollution Control measures with Steam Boiler & Thermopack in both unit separately. We have installed common Stack between M/s. Devesh paper mill & M/s. J.R.Synthetic Pvt.Ltd. We would like to inform you that only stack is common Between Devesh Paper Mill & J.R.Synthetic Pvt.Ltd. Other Activities are Different in both unit.

We undertake that we shall use Common stack Between M/s. Devesh paper Mill & M/s. J.R.Synthetic Pvt.Ltd. Other Activities of both unit shall be different. also we undertake that we M/s. Devesh Paper Mill & M/s. J.R.Synthetic Pvt.Ltd Jointly Responsible for any Air Pollution Arising from our Both unit.

What is stated herein above us true to the best of my knowledge and the same i believed to be true.

Date: 28/12/2018

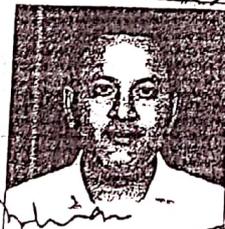
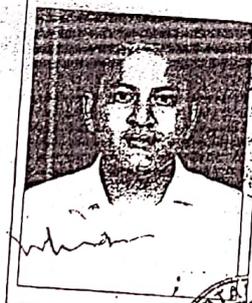
For Devesh paper Mill

Place : Surat

Ashish B Tulsian

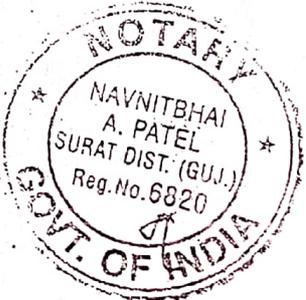
1. Ashish B Tulsian

2. Atul B Tulsian



Director

For J.R.Synthetic Pvt.Ltd



For, Devesh Paper Mill
Prop. J.R. Synthetic (P) Ltd.

Director

BEFORE ME

NAVINITBHAI A. PATEL
NOTARY
SURAT DIST. (Gujarat)
Govt. of India

Director



Plot No. 422/3, GIDC Pandesara,
Surat - 394 221. (Guj.) India.
email : deveshpaper@gmail.com

To,

Joint committee CPCB & GPCB

With Respect to NGT matter Joint committee of CPCB & GPCB has visited our unit on dt.14/11/2019. This unit is having a common stack of Devesh Paper Mill and J.R.Synthetic Pvt. Ltd.

At the time of visit the boilers and Devesh Paper Mill Was Non Operation Since Dt.14/11/2019 9:00AM

reason Pulper Motor repairing and Pulper Impeller Jali changing work. The Committee Member did not carry Stack Monitory because of Non Operation Of Boiler of Devesh Paper Mill.

Once the Boiler is Operational we will Intimate Committee for Inspection.

**For Devesh Paper Mill
Prop. J. R. Synthetic (P) Ltd.**

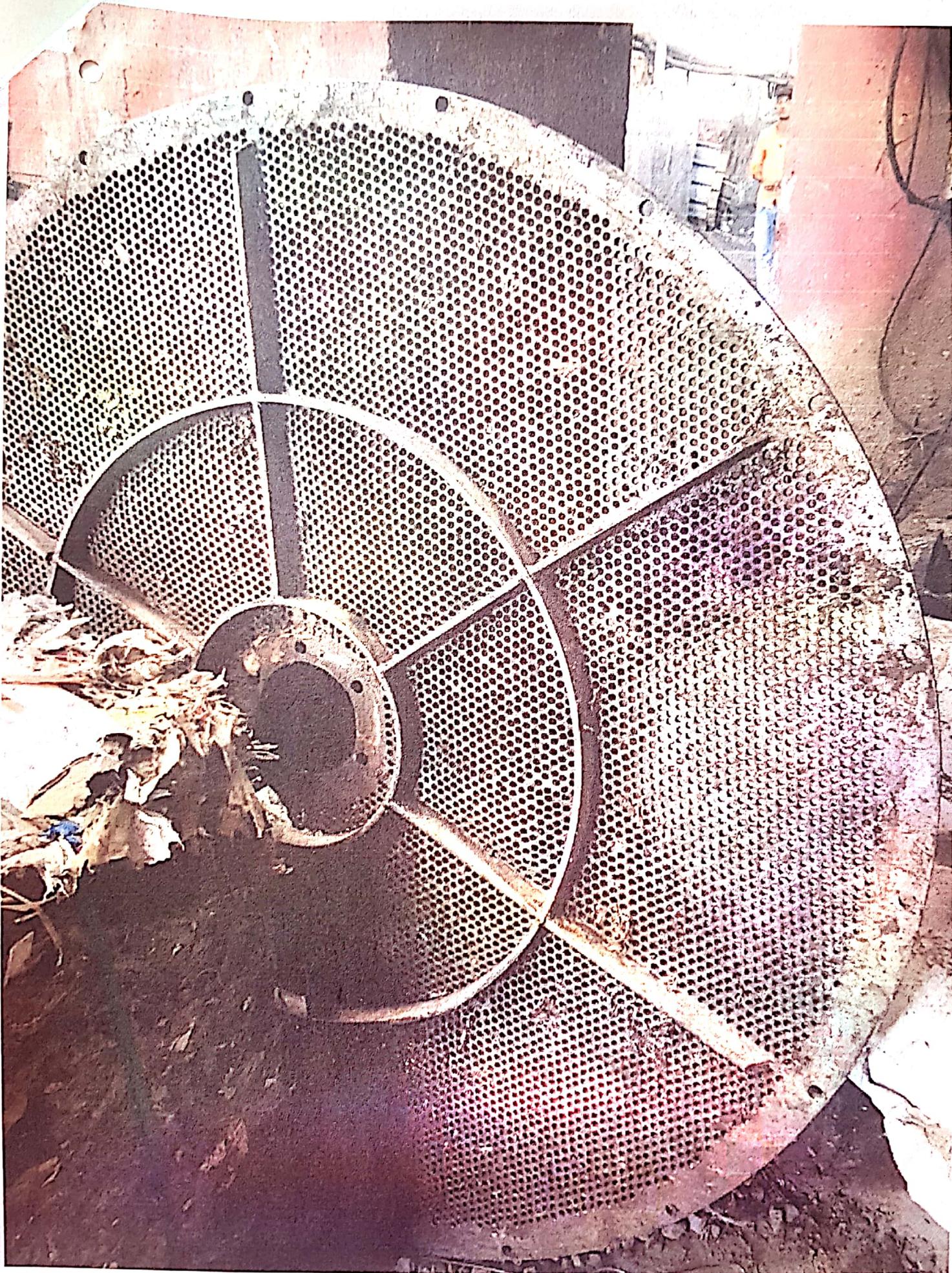

Director

Encl : Photography Attached

CC: GPCB









Plot No. 422/3, GIDC Pandesara,
Surat - 394 221. (Guj.) India.
email : deveshpaper@gmail.com

TO,
CENTRAL POLLUTION CONTROL BOARD,
Vadodara.

Dt.18/11/2019

Kind. Attn :- Smt. KAVITHAJI B.V.

Respected Madam,

SUB :- your visit at our unit dated 14/11/2019 against NATIONAL GREEN
TRIBUNAL order

With reference to the above subject and in connection to same our unit is
now fully operative for your information. Also we want to inform you that D.G.V.C.LTD
staggering is every thursday so before again visit our unit kindly consider the staggering
day.

With Regards

Thanking You,

**For, Devesh Paper Mill
Prop. J.R. Synthetic (P) Ltd.**


Director



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

RPAD

DIRECTION UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT - 1981 [HEREINAFTER REFERRED TO AS THE "AIR ACT"] AS AMENDED FROM TIME TO TIME.

- (1) WHEREAS you are having an industrial plant for the manufacturing of Kraft Paper located at Plot No 422, , 422/3, GIDC Pandesara- 394221. Tal: Surat City, Dist: Surat.
- (2) AND WHEREAS the Gujarat Pollution Control Board has granted you consent under the provisions of the Water Act vide consent Order No.98560 dated 31-01-2019 for operation of the industrial plant for the manufacture of above said products at the above site with specific terms & conditions.
- (3) AND WHEREAS your industry was visited on 19-11-2019 under Section (24) of The Air (Prevention and Control of Pollution) Act-1981 by authorized officers of the Board along with CPCB Officials visited your unit as per directions by Hon'ble NGT in order O.A. No. 909 of 2019, dated: 31-10-2019 during said visit it was observed that;
 - i) You are having common stack with M/s J R Synthetics without prior consent of the Board.
 - ii) Analysis Report of sample collected from common stack between both units shows PM- 664.19 mg/Nm³ (limit- 150 mg/Nm³) , NO_x- 178.22 ppm (limit- 50 ppm)
- (4) AND WHEREAS looking to the observation during the said visit you have violated provisions of the Environmental laws and you are in non-compliance of the conditions granted to you.

Under the circumstances, I, Sushil Vegda, Senior Environmental Engineer of the Gujarat Pollution Control Board issue the direction under Section 31(A) of The Air (Prevention and Control of Pollution) Act-1981 as under: -

- 1) To prohibit you from the above said manufacturing activity.
- 2) To close the operation of your industrial plant on the above mentioned premises.
- 3) To prohibit any kind of manufacturing activities through Captive Power Plant and/or D. G. Sets
- 4) To direct the concerned authority to stop supply of electricity (except single phase) and water with the immediate effect.

Clean Gujarat Green Gujarat

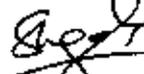
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

- 5) Provide separate stacks for individual unit.
- 6) Upgrade APCD to achieve GPCB Norms.
- 7) Take suitable measures to control PM and NOX emission by properly operating the APCD installed and process optimization of boiler so as to meet GPCB standards.
- 8) Calibrate the OCEMS installed for monitoring PM.
- 9) Install flow meter and PTZ camera as per CPCB Guidelines for ZLD units and to transmit the online data and video streaming to CPCB and GPCB.

If the above directions are not complied, you are liable for prosecution under Section (37) of The Air (Prevention and Control of Pollution) Act - 1981 .

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board


(Sushil Vegda)

Senior Environmental Engineer

NO: GPCB/CCA-SRT- 2135 /ID- 55130 /

Issued to: -

M/s. Devesh Paper Mill,
Plot No 422,422/3,
GIDC Pandesara- 394221.
Tal: Surat City, Dist: Surat.

Date:

COPY TO:

1. The Executive Engineer, (O&M)

D.G.V.C.L.,

Udhna-Navsari Rd., Opp. Batliboy & Co.,

Dist. Surat.....

With a request to disconnect the supply of Electricity (except single phase) with the immediate effect of the industrial plant M/s. Devesh Paper Mill, Plot No 422, , 422/3, GIDC Pandesara- 394221. Tal: Surat City, Dist: Surat. and intimate to us accordingly.

Outward No: 528486, 30/11/2019



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

2. The Manager,
Surat Municipal Office,
Mugalisara.

Surat.....With a request to disconnect the supply of water with the immediate effect of M/s Devesh Paper Mill, Plot No 422, 422/3, GIDC Pandesara- 394221. Tal: Surat City, Dist: Surat and intimate to us accordingly.

3. The Regional Officer,

G.P.C.B.-Surat.....You are directed to verify all directions and follow with local authority for compliances of all direction in complete manner please send report for further action.

For and on behalf of
Gujarat Pollution Control Board

(Sushil Vegda)

Senior Environmental Engineer

Outward No:528486, 30/11/2019

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation



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RPAD

DIRECTION UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT - 1981 [HEREINAFTER REFERRED TO AS THE "AIR ACT"] AS AMENDED FROM TIME TO TIME.

- (1) WHEREAS you are having an industrial plant for the manufacturing of Dyeing and printing of art silk cloth located at Plot No: 422/3,422/4, GIDC Pandesara, Ta: Chorasi, Dist: Surat.
- (2) AND WHEREAS the Gujarat Pollution Control Board has granted you consent under the provisions of the Water Act vide consent Order No.104353 dated 01-10-2019 for operation of the industrial plant for the manufacture of above said products at the above site with specific terms & conditions.
- (3) AND WHEREAS M/s Devesh Paper mill (GPCB ID- 55130) was visited on 19-11-2019 under Section (24) of The Air (Prevention and Control of Pollution) Act-1981 by authorized officers of the Board and CPCB officials as per directions by Hon'ble NGT in order O.A. No. 909 of 2019 dt: 31-10-2019, during said visit it was observed that;
 - i) You are having common stack with M/s Devesh Paper Mill without prior consent of the Board.
 - ii) Analysis Report of sample collected from common stack between both units shows PM- 664.19 mg/Nm³ (limit- 150 mg/Nm³), NOx- 178.22 ppm (limit- 50 ppm).
- (4) AND WHEREAS looking to the observation during the said visit you have violated provisions of the Environmental laws and you are in non-compliance of the conditions granted to you.

Under the circumstances, I, Sushil Vegda, Senior Environmental Engineer of the Gujarat Pollution Control Board issue the direction under Section 31(A) of The Air (Prevention and Control of Pollution) Act-1981 as under: -

- 1) To prohibit you from the above said manufacturing activity.
- 2) To close the operation of your industrial plant on the above mentioned premises.
- 3) To prohibit any kind of manufacturing activities through Captive Power Plant and D.G. Sets.

Clean Gujarat Green Gujarat

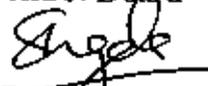
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

- 4) To direct the concerned authority to stop supply of electricity (except single phase) and water with the immediate effect.
- 5) Provide separate stacks for individual unit.
- 6) Upgrade APCD to achieve GPCB norms.
- 7) Take suitable measures to control PM and NOX emission by properly operating the APCD installed and process optimization of boiler so as to meet GPCB standards.
- 8) Calibrate the OCEMS installed for monitoring PM.

If the above directions are not complied, you are liable for prosecution under Section (37) of The Air (Prevention and Control of Pollution) Act - 1981 .

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board


(Sushil Vegda)
Senior Environmental Engineer

NO: GPCB/OCA-SRT- 462(3) /ID- 20815 /

Issued to:-

M/s. J R Synthetics,

Plot no 422/3, 422/4,

GIDC Pandesara, Tal: Chorasi,

Dist: Surat.

Date:

COPY TO:

1. The Executive Engineer, (O&M)

D.G.V.C.I.,

Udhna-Navsari Rd., Opp. Batliboy & Co.,

Dist. Surat.....

With a request to disconnect the supply of Electricity(except single phase) with the immediate effect of the industrial plant M/s. J R Synthetics, Plot no 422/3, 422/4, GIDC Pandesara, Tal: Chorasi, Dist: Surat. and intimate to us accordingly.

Outward No:528488, 30/11/2015



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

2. The Manager,
Surat Municipal Office,
Mugalisara.
Surat.....With a request to disconnect the supply of Water with the immediate effect of the industrial plant M/s. J R Synthetics, Plot no 422/3, 422/4, GIDC Pandesara, Tal: Chorasi, Dist: Surat and intimate to us accordingly.
3. The Regional Officer,
G.P.C.B.-Surat.....You are directed to verify all directions and follow with local authority for compliances of all direction in complete manner please send report for further action.
4. CETP of Pandesara Infrastructure Ltd,
46, VADOD – 395023, Surat.....for information and necessary action.

For and on behalf of
Gujarat Pollution Control Board

(Sushil Vegda)

Senior Environmental Engineer

Outward No:528488, 30/11/2019